

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1277 of 2000

(M.A.No.5923/00 in Diary No.5082/00)

Allahabad this the 13th day of November, 2000

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. S. Dayal, Member (A)

1. Ali Hasan, Son of Sri Z.H. Jafri, resident of railway quarter No.F-208, Mission Road(West Railway Colony), Jhansi.
2. Alek Verma, Son of Sri H.N. Verma, resident of railway quarter no.F-209, Mission Road (West Railway Colony), Jhansi.
3. Virendra Kumar, Son of Sri D.R. Ananad, resident of House No.804, Nainagarh Nagra, Jhansi.

Applicants

By Advocate Shri Somesh Khare

Versus

1. Union of India through General Manager, G.M. Office, Chhatrapati Shivaji Terminus, Central Railway, Mumbai.
2. Divisional Railway Manager, Central Railway, Jhansi.
3. Joint Director(Traffic), Railway, R.D.S.O., Manak Nagar, Lucknow.
4. Senior Divisional Personal Officer, Central Railway, Jhansi.

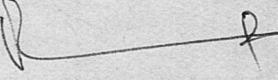
Respondents

O R D E R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this original application, the applicants have challenged the order dated 10.5.00, by which certain persons have been selected as Passenger Driver from the cadre of Senior Goods Driver. The selection has been challenged on various grounds and it has been stated that it was in violation of Rule 215 of Indian Railway Establishment Manual Vol.I. However, the applicants have not approached the higher authorities in the Railways itself, who are competent to redress the grievance of the applicants and set right, if any illegality has been committed in the selection process. Considering this aspect, we dispose of this O.A. with direction to the applicants to file a representation before the respondent no.2-Divisional Railway Manager, Central Railway, Jhansi within 3 weeks from today. If, representation is so filed, the respondent no.2 shall consider the same with reasoned order in accordance with law, within 3 months. No order as to costs.


Member (A)


Vice Chairman

/M.M./